

C.L.R.T

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NO 589 of 2000.

This: the 23rd day of August 2002.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.

Smt. Leelawati (Office Khalasi)

w/o Late Manik Chand C/o Shri Kamata Prasad

Resident of Neta Nagar Railway Crossing, P.A.C.

Road, Kanpur.Applicant.

By Advocate: N.L. Agrawal, Adv.

Versus.

1. Senior Signal and Telecom Engineer Construction Northern Railway G.T. Road, Kanpur.
- 2 Deputy Chief Signal Telecom Engineer construction Northern Railway Allahabad.

By Advocate: P. Mathur, Adv

O R D E R

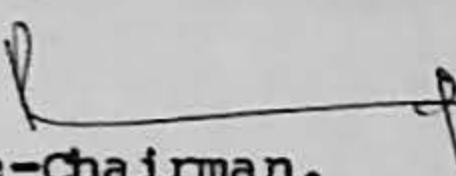
This O.A. under section 19 of the Administrative Tribunals Act 1985, has been filed challenging the order dated 5.5.2000 by which the applicant, who is serving as Khalasi, has been transferred from Kanpur to Tundla. It appears that the applicant had filed a complaint against O.P. Bajpai, Section Engineer, alleging sexual harrassment. On this complaint an enquiry was made and thereafter, applicant was transferred to Tundla and O.P. Bajpai was transferred to Lucknow. From the order of this Tribunal dated 14th August 2002, it appears that O.P. Bajpai has been again transferred from Lucknow to Kanpur and under the strength of the interim order passed by this Tribunal, applicant is continuing at Kanpur.

2. Learned counsel for the respondents has placed before me the enquiry report on basis of which the impugned order of transfer was passed against the applicant. On perusal of the enquiry report, it appears that some complaints

against the applicant were also manipulated by her oponents to have some say against her.

3. It also appears that O.P. Bajpai is a local person and ^{is in position} to influence the employees, thus entire matter requires reconsideration by a superior authority which may not be influenced by either side. Considering this aspect, this O.A. is disposed of finally with direction to Chief Administrative Officer, Northern Railway, Kashmiri Gate, New Delhi to consider the entire matter and pass a fresh order in accordance with law. The present order of the transfer shall be kept in abeyance till the final orders are passed by the Chief Administrative Officer, Northern Railway Kashmiri Gate, New Delhi.

4. There will be no orher as to cost.


Vice-Chairman.

/Anand/